GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4390 ANSWERED ON:22.04.2013 CHILD LABOUR PROJECT Rana Shri Jagdish Singh;Singh Shri Bhupendra ;Tandon Shri Lal Ji

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether National Child Labour Project (NCLP) is not being implemented in all the districts of the country;

(b) if so, the reasons therefor;

(c) the number and details of districts in which the said project is being implemented in the country, State-wise;

(d) the details of funds sanctioned, allocated and utilised under the said project in the country since its inception, year-wise and district-wise;

(e) the detailed mechanism for the overall supervision, monitoring and evaluation of NCLP in the country; and

(f) the details of child labour mainstreamed in the country during the last three years, State-wise including Andhra Pradesh?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (c) The National Child Labour Project (NCLP) Scheme envisaged project based action only in the area of high concentration of the child labour. The NCLP schools target the children withdrawn from hazardous occupations and processes in the age group of 9-14 years with the objective of mainstreaming them to the formal school system. At the special schools the children rescued from hazardous processes/occupations are provided with bridge education, vocational training, nutrition, stipend, health care etc. for a maximum period of three years before being mainstreamed into formal educational system. At present the scheme is operational in 266 Districts of 20 States in the country. The State-wise details of the NCLP districts in operation are at Annexure-I.

(d) Grants released during the last five years, year- wise and State-wise under NCLP are at Annexure-II.

(e) Regular monitoring at the Central, State and District level is important for effective implementation of the project. At the national level, a Central Monitoring Committee has been set up under the Chairmanship of Union Labour and Employment Secretary for overall supervision, monitoring and evaluation of various Child Labour Projects. At the district level, the Chairperson of the Project Society i.e. District Magistrate/Collector review the functioning of the project continuously. The functioning of the Child Labour projects are monitored and reviewed at the State level by the State Department of Labour. In addition, the State Governments oversee the enforcement of protective legal provisions and act as a focal point for Child Labour issues in the State. They are instrumental in the coordination of the developmental programmes for the benefit of the Child Labour which is an essential part of the National Child Labour Policy. Apart from regular monitoring of the projects, periodic evaluations are made to take mid-course corrective measures and also to assess the overall efficiency of the projects.

(f) Number of child labourers rescued, rehabilitated and mainstreamed through National Child Labour Project scheme during the last three years, State-wise are at Annexure-III.